

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 394/GT/2020

Subject : Petition for revision of tariff of Mauda STPS Stage-II (2x660 MW) after the truing up exercise for the period from 1.4.2014 to 31.3.2019.

Petition No. 423/GT/2020

Subject : Petition for approval of tariff of Mauda STPS Stage-II (2x660 MW) for the period from 1.4.2019 to 31.3.2024.

Petitioner : NTPC Limited

Respondents : MPPMCL & 6 ors

Date of Hearing : **18.11.2021**

Coram : Shri P. K Pujari, Chairperson
Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present : Shri Venkatesh, Advocate, NTPC
Shri Siddharth Joshi, Advocate, NTPC
Shri Abhiprav Singh, Advocate, NTPC
Shri Rishub Kapoor, Advocate, NTPC
Shri Aashwyn Singh, Advocate, NTPC
Ms. Neha Das, Advocate, NTPC
Shri Ishpaul Uppal, NTPC
Shri V.V Sivakumar, NTPC
Shri Anurag Naik, MPPMCL
Shri Arvind Banerjee, CSPDCL

Record of Proceedings

These petitions were called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner circulated a note of arguments and made detailed oral submissions in these matters. At the request of the learned counsel, the Commission permitted the Petitioner to place on record the note of arguments.

3. The representatives of the Respondent No. 1, MPPMCL and Respondent No. 4, CSPDCL referred to their replies and made elaborate submissions in these petitions.

4. The Petitioner is directed to submit the following additional information, after serving copy to the Respondents, on or before 16.12.2021:



A. For the 2014-19 Tariff Period:

- (i) Revised Form-13 along with bifurcation of loans, as on COD of Unit I and Unit II, duly reconciled with details submitted in Form 4, 7 and 8;
- (ii) Soft copy of Form 13 (in excel) with documentary evidence in respect of floating rate of interest as considered in Form-13 and Form 5B regarding break-up of capital cost for coal / lignite-based projects;
- (iii) Revised Form 9C as on the COD of both units, ensuring reconciliation of the additional capital expenditure, with Form 9A and Form I(I), along with balance sheet as on COD of Unit I and Unit II, duly certified by Auditor;
- (iv) Auditor certificate for water charges, capital cost, initial spares along with computation;
- (v) Details of coal stock for the period 2017-19 and Insurance proceeds/ LD, if any, claimed or received.

B. For the 2019-24 Tariff Period:

- (i) Documentary evidence/details of the expenditure incurred towards security expenses in the preceding years;
- (ii) Details of estimates of work liabilities recognized to be payable at future dates and for the works deferred for execution;
- (iii) Details of documents pertaining to the R&R policy, balance payments pertaining to the assets/works of original scope capitalized after the cutoff date;
- (iv) Justification, for the assets/works claimed under Regulation 26(1)(d) along with reasons, as why the said asset/work was not envisaged within the original scope of work along with relevant advice or directions, if any, in terms of the said regulation;
- (v) Soft copy of Form 13 (in excel); and Form 5B regarding break-up of capital cost for coal / lignite-based projects;
- (vi) Award of fly ash transportation contract through a transparent competitive bidding procedure. Alternatively, the schedule rates of the respective State Governments, as applicable for transportation of fly ash;
- (vii) Details of the actual additional expenditure incurred on Ash transportation for the years 2019-20 and 2020-21, duly certified by auditors;
- (viii) Details of the revenue generated from sale of fly ash/ fly ash products and the expenditure incurred towards Ash utilization, for the years 2019-20 and 2020-21 separately;
- (ix) Revenue generated from fly Ash sales maintained in a separate account as per the MoEF notification, for the years 2019-20 and 2020-21.

5. The Respondents are directed to file their replies on or before 26.12.2021 with advance copy to the Petitioner, who may file its rejoinder, if any, by 4.1.2022. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted.

6. Subject to the above, the orders in these petitions were reserved.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

